

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Application No.40134 of 2019
(on behalf of Appellant)

In

Service Tax Appeal No.40810 of 2017
(Arising out of Order-in-Original No.LTUC/765/2016-C dt. 23.12.2016 passed by
Commissioner of Central Excise & Service Tax, LTU, Chennai]

**M/s.Royal Sundaram General
Insurance Co. Ltd.**

Vishranthi Melaram Towers,
Bo.2/319, Rajiv Gandhi Salai,
Karapakkam,
Chennai 600 097.

Appellant

VERSUS

Commissioner of Central Excise & Service Tax

Large Taxpayer Unit,
1775, Jawaharlal Nehru Inner Ring Road,
Anna Nagar, Western Extension
Chennai 600 101

Respondent

APPEARANCE :

Ms. Krithika Jaganathan, Advocate for the Appellant
Shri K. Veerabhadra Reddy, ADC (AR) for the Respondent

CORAM :

HON'BLE MR. P.VENKATA SUBBA RAO, MEMBER(TECHNICAL)
HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)

DATE OF HEARING : 31.07.2019
DATE OF DECISION : 31.07.2019

MISC. ORDER No. 40379 / 2019

PER . P.VENKATA SUBBA RAO

This application for early hearing was filed by Revenue seeking early hearing of the appeal on the ground that cenvat credit of over Rs.62 crores and penalty of Rs.40 lakhs is involved in the matter. Ld. Counsel for the appellant submits that both sides have filed EH applications earlier which were allowed by Misc. Order No.40553-40555/2018 and the matter was listed on 29.04.2019 and at the request of A.R., it was adjourned to 31.05.2019 on which date, there was no Bench. Accordingly, Registry is directed to list the matter for final hearing on 28.10.2019. EH application is disposed of.

(dictated and pronounced in court)

(P.Venkata Subba Rao)
Member (Technical)

(P. Dinesha)
Member (Judicial)

